

GOVERNMENT OF PUNJAB

**EXCISE AND TAXATION COMMISSIONER'S OFFICE,
PUNJAB, PATIALA**

NOTIFICATION

The 28th March, 2013

No. G.S.R.20/P.A.1/1914/Ss.21 and 59/Amd. (26)/2013.— In exercise of the powers conferred by clause (d) of section 21 and section 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), read with Government of Punjab, Department of Excise and Taxation, Notification No. S.O.12/PA.1/1914/S.9/2013, dated the 31st January, 2013, and all other powers enabling me in this behalf, I, Anurag Verma, I.A.S., Excise Commissioner, exercising the powers of Financial Commissioner, make the following rules further to amend the Punjab Brewery Rules, 1956, namely: —

RULES

1. (1) These rules may be called the Punjab Brewery (First Amendment) Rules, 2013.
(2) They shall come into force on and with effect from the first day of April, 2013.
2. In the Punjab Brewery Rules, 1956 (hereinafter referred to as the said rules), in rule 5, in clause (a), for the words “twenty lakh rupees”, the words “forty lac rupees” shall be substituted.
3. In the said rules, in rule 8, in sub-rule (1), for the words “rupees fifteen lac”, the words “thirty lac rupees” shall be substituted.

ANURAG VERMA,
Excise Commissioner, Punjab.